

Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Jammu, the 26th December, 2019

SO 48 .-Whereas on 25.06.2019, Police Camp Pakherpora apprehended a person during naka checking who disclosed his identity as Tawseef Ahmad Sheikh S/o Abdul Rashid Sheikh R/o Dalwan Charar-e-Sharief. During search 10 Poster of (HM) outfit and 89 live rounds of AK-47 were recovered from his possession; and

2. Whereas a case FIR No. 37/2019 U/S 7/25 A. Act & 13 ULA(P) Act was registered in P/S Charar-e-Sharief and investigation of the case was taken up; and

3. Whereas, during the course of investigation, the aforementioned accused on questioning disclosed that he is working as OGW for HM outfit and has received the incriminatory material/arms ammunition from active terrorists namely; Adil Gulzar Ganie @ Saifullah R/o Dalwan and Muzaffer Ahmad Wani R/o Dawlatpora, Chadoora which were to be supplied to Kralpora area for use in subversive activities; and

4. Whereas, the investigating officer on the basis of seizure memos, statement of witnesses recorded under relevant sections of law and other evidence has prima-facie, established the commission of offences punishable U/S 7/25 A Act and 23 & 38 of the Unlawful Activities (Prevention) Act 1967, against the accused persons namely:-

1. Tawseef Ahmad Sheikh S/o Abdul Rashid Sheikh R/o Dalwan Charar-e-Sharief

2. Adil Gulzar Ganie S/o Gulzar Ahmad Ganie R/o Dalwan Charar-e-Sharief and

3. Muzaffer Ahmad Wani S/o Gh. Mohi-ud-din Wani R/o Dawalatpora Chadoora; and

5. Whereas, the Authority appointed by the Government of Union Territory of Jammu & Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary deceased terrorist namely Abu Zarar @ Hanzullah Baloch

and the escaped unidentified terrorist and investigation of the case has been closed as proved against them; and.

6. Whereas, the authority appointed by the Government of Union Territory of Jammu & Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons;

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Union Territory of Jammu & Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of the Union Territory of Jammu and Kashmir hereby accords sanction for launching prosecution against the accused persons namely:-1. Tawseef Ahmad Sheikh S/o Abdul Rashid Sheikh R/o Dalwan Charar-e-Sharief 2. Adil Gulzar Ganie S/o Gulzar Ahmad Ganie R/o Dalwan Charar-e-Sharief and 3. Muzaffer Ahmad Wani S/o Gh. Mohi-ud-din Wani R/o Dawalatpora Chadoora for the commission of offences punishable U/S 23 & 38 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 37/2019 of Police Station Charar-e-Sharief.

By order of the Government of Jammu and Kashmir.

Sd/=

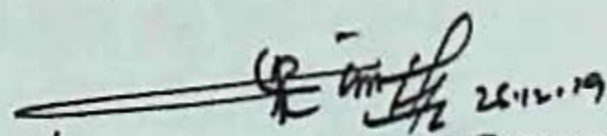
Principal Secretary to the Government
Home Department

Dated: 26.12.2019

No. Home/Pros/171/2018

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-95/S/2019/6166-68 dated 12/10/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government
Home Department